

(2020) 07 SC CK 0028

In the Supreme Court Of India

Case No : Suo Motu Writ Petition (Civil) No. 6 Of 2020, Interlocutory Application No. 49670, 52179, 51676, 51637, 49688, 49686, 49683, 51455, 50459, 50102, 49694, 51643, 50460, 49554, 51636, 58764, 51430, 51571, 51747, 50348, 51565, 51559, 51678, 54889, 51558, 4968

In Re : Problems And Miseries Of Migrant Labourers Vs

Date of Decision : 09-07-2020

Acts Referred:

Citation : (2020) 7 SCC 399

Hon'ble Judges : Ashok Bhushan, J;Sanjay Kishan Kaul, J;M.R. Shah, J

Bench : Full Bench

Advocate : Sanjay Parikh, Abhimanue Shrestha, Deepak Prakash, Nachiketa Vajpayee, Divyangna Malik, Dushyant Dave, Neha Rathi, Aishwariya Bhati, G.S. Makker, Saurab Mishra, Kanu Agrawal, B.V. Balramdas, Abhimanyu Tiwari, Eliza Bar, Anil Shrivastav, Nalin Kohli, , Ranjit Kumar, Manish Kumar, S.C. Verma, Manoj Kumar Singh, Sumeer Sodhi, Chirag M. Shroff, Arun Pedneker, Tushar Metha , Mrs. Manisha Lavkumar , Aniruddha P. Mayee , Deepanwita Priyanka , Anil Grover, Noopur Singhal, Rahul Khurana, Sanjay Kumar Visen, Tapeshe Kumar Singh, Vikram Hulligol, Shubhranshu Padhi, G. Prakash, Jishnu M.L., Rahul Chitnis Sachin Patil, Pukhrambam Ramesh Kumar, Anupama Ngangom, Karun Sharma, Amit Kumar, Avijit Mani Tripathi, Shaurya Sahay, Tarini K. Nayak, Abhikalp Pratap Singh, U. Mishra, Arjun Garg, Rati Tandon, Siddhesh Kotwal, Astha Sharma, Arshiya Ghose, K. Enatoli Sema, Sibho Sankar Mishra, Karan Bharihoke, Dr. Manish Singhvi, Ashish Kumar, Sandeep Kumar Jha, Raghvendra Kumar, Narendra Kumar, Shuvodeep Roy, Jayanth Muthuraj, M. Yogeshkanna Swati Bhardwaj, S. Udaya Kumar Sagar, Garima Prashad, Dr. Abhishek Atrey, Shadman Ali, Vidyottma Jha Ambika Atrey, Suhaan Mukerji, Vishal Prasad, Amit Verma, K.V. Jagdishvaran, G. Indira, Nikhil Goel, Naveen Goel, Dushyant Sarna, Tushar Mehta, K.M. Nataraj, Kanu Agarwal, Rajat Nair, Saurabh Mishra, Shashi Juneja, Pinky Behera, Raj Bahadur Yadav, V. G. Pragasaam, Kapil Sibal, Indira Jaising, Anand Grover, Gayatri Singh, Nupur Kumar, Ronita Bhattacharya, Abhishek Manu Singhvi, Sunil Fernandes, Amit Bhandari, Avishkar Singhvi, Muhammad Khan, Varun Chopra, Omar Hoda, Prastut Dalvi, Aishwarya Mohapatra, Gurtejpal Singh, Nitin Mishra, Mitali Gupta, Shashwat Anand, Biju P. Raman, Subhash Chandran KR, Alakh Alok Srivastava, Colin Gonsalves, Satya Mitra, Gunjan Singh, Siddharth Seem, Anupradha Singh, Prashant Bhushan, Gopal Sankarnarayanan, Mithu Jain, Arnav Vidyarthi, Mohit Paul, Rushab Aggarwal, Sunaina Phul, Chirag M. Shroff

Judgement

Mr. Tushar Mehta, learned Solicitor General has appeared for the State of Maharashtra. We have gone through the affidavit filed by the State of

Maharashtra dated 06.07.2020. We do not appreciate the tenor and the claims made in the affidavit filed on behalf of the State of Maharashtra. The

present is not an adversarial litigation and it is the duty of the State to find out shortcomings and lapses wherever found and to do the needful. The

State cannot claim that unless the State is informed of the materials, it cannot reply or act.

I.A. No. 49693/2020 has been filed by Sarva Hara Jan Andolan and Delhi Sharmik Sangathan on 07.07.2020 where details with regard to the State of

Maharashtra, migrants who are still awaiting to return and other difficulties faced in the State of Maharashtra have been narrated.

A copy of this application (I.A. No. 49693/2020) filed in Suo Motu Writ Petition (C) No. 6/2020 be served on the counsel for the State of

Maharashtra, who may file a reply to the averments made in the affidavit and give other details with regard to Â migrants who are still awaiting to

return to their home town in the State of Maharashtra. The affidavit be filed before the next date of hearing.

WP(C) No. 546/2020

Mr. Tushar Mehta, learned Solicitor General will serve a copy of the affidavit filed by Union of India to Mr. Kapil Sibal and Dr. Abhishek Manu

Singhvi, learned senior counsel, who prayed for the copy of the affidavit.